

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA

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CP (IB) No. 885/KB/2018

Present: Hon'ble Member (J), Shri Jinan K.R.

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 11<sup>TH</sup> JULY, 2018, 10:30 A.M.

Name of the Company	Ankur Khandelwal -Vs- Gontermann - Peipers (I) Ltd.		
Under Section	9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

DEEPAK AGARWAL  
Advocate

Operational  
Creditor

Deepak Agarwal

ORDER

The Ld. Counsel for the Operational Creditor is present. Nobody is present from the Corporate Debtor's side.

The Operational Creditor has filed this Petition under section 9 of the Insolvency and Bankruptcy Code, 2016.

As per directions of the Hon'ble NCLAT in innovative industries case, notice of admission on the Corporate Debtor is to be served. The Court Officer is directed to issue notice of admission to the Corporate Debtor and handover the same to the Operational Creditor for effective service to the Corporate debtor. The Operational Creditor is to serve the notice of admission to the Corporate Debtor and file affidavit of service within seven days from today.

For return of notice and for further consideration list it on 31-08-2018.

Sd  
(Jinan K.R.)  
Member (J)